

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00111/14

Jodhpur, this the 6<sup>th</sup> day of April, 2016

**CORAM**

**Hon'ble Dr. K.B.Suresh, Judicial Member  
Hon'ble Ms Praveen Mahajan, Admn. Member**

Dinesh Vaishnav S/o Late Sh. Gudar Chand Vaishnav aged about 25 years R/o Village & Post Kosana via Pipar Distt. Jodhpur. Ward of Late Shri Gudar Chand GDS MC at the Post Office Kosana Distt. Jodhpur Rajasthan.

.....Applicant

By Advocate: Mr S.K. Malik

Versus

1. Union of India through the Secretary, , Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur, Rajasthan.
3. The Sr. Superintendent of Post Offices, Jodhpur Division, Jodhpur.

.....Respondents

By Advocate : Mr K.S. Yadav.

**ORDER (Oral)**

**Per Dr K.B. Suresh**

Heard.

2. The applicant who is a married son seeks compassionate appointment. He would say that the respondents have failed to

permanent source, he would say that marriage of minor girls were not considered. He would say that the family has got only small house and size of the plot is 442 sq feet and therefore, the non-grant of points other than 33 points is wrong and whereas there is requirement of minimum 55 points for to be considered which he claims is colourable exercise of power.

3. The respondents have produced in their reply the detail which is secured from application given by the applicant himself. The sisters of the applicant namely Smt. Bhanwari W/o Shri Ram Narayan is aged 36 years, Smt Pista W/o Shri Om Prakash is aged 33 years, Smt Sumitra W/o Shri Tara Chand is aged 29 years, Smt. Chandu W/o Shri Dungar Dass is aged 27 years and Smt Nirma W/o Laxman Ram is aged 25 years. Vide Annex. A/7 Pista W/o Omprakash is shown as 13 years old and Sumitra W/o Tara Chand is shown as 15 years old and Nirma W/o Laxman Ram is shown as 18 years old. Going by the age of eldest daughter, it appears that the second column is more right then the first column. The respondents have given details of the 33 merit points and they have not been challenged by rejoinder, therefore, we feel that there is no merit in the case and OA is thus dismissed. No costs.